

Transfer of telephone connections

1385. SHRISUBRAMANIAN SWAMY:

SHRI V. V. SWAMINATHAN :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that Government have decided to allow the transfer of telephone connections ; and

(b) if so, what are the details thereof ?

THE MINISTER OF COMMUNICATIONS (DR. SHANKER DAYAL SHARMA) : (a) Yes, Sir.

(b) Under the current rules, a subscriber can transfer his telephone to an individual, firm or company or any other organisation at the same premises after at least 3 years have elapsed since installation. A fee of Rs. 500 will be charged for such transfer. Once a telephone is transferred, no further transfer will be allowed within 3 years. A shift is permitted under shift rules after the transfer has been effected. Telephones given to individuals on priority on special consideration in their personal capacity are not transferable except in the case of death of the original hirer.

Objections to Kerala Plantations (Prevention of Fragmentation and Alienation) Bill, 1971

1386. SHRI S. KUMARAN :

SHRI L. MAHAPATRO :

Will the Minister of HOME AFFAIRS be pleased to refer to the answer to Unstarred Question 1051 given in the Rajya Sabha on the 22nd August, 1974 and state :

(a) whether it is a fact that Government have raised certain objections for the consideration of the State Government on the Kerala Plantations (Prevention of Fragmentation and Alienation), Bill 1971;

(b) if so, the details thereof and what was the State Government's response thereto; and

(c) the reasons for further delay in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Yes, Sir.

(b) and (c) As the matter is the subject of correspondence between the State Government and the Government of India and is still under consideration of the latter, it will not be desirable-

ble in public interest at this stage to disclose the details-

Reddy Commission on communal incidents in Ahmedabad, Gujarat

1387. SHRI SYED AHMAD HASHMI:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Reddy Commission appointed after the communal incidents in Ahmedabad recommended for a separate enquiry against a police officer who murdered two young men in Ahmedabad Police Station ;

(b) whether it is also a fact that no enquiry has been instituted so far; and

(c) if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) to (c) while mentioning about the allegation 61 police officer having deliberately shot two persons, the Reddy Commission observed that there may be some of the instances in which an inquiry may be called for. On the basis of these observations inquiry was held into the matter by the State Government which concluded that the allegation was incorrect.

Loan Agreement signed between World Bank and India

1388. SHRI VEERENDRA PATIL :

Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that a letter bearing No. 7/20/61 was attached to the agreement between World Bank and the Government of India signed on 6th August, 1961 for IBRD loan 292;

(b) if so, what are the contents of the letter and the authorised representative who signed on behalf of the Government of India and his present designation in Government; and

(c) the balance of the loan that remains unpaid as on 31st March, 1974 ?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD) : (a) Yes, Sir.

(b) In connection with the IBRD Loan 292, a communication was addressed to the World Bank stating the Government's intention